

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.100/4308/2016

New Delhi this the 2nd day of January, 2017

HON'BLE MS. NITA CHOWDHURY, MEMBER (A)

Shri Roop Narain
Aged about 62 years
S/o Shri Moti Lal,
House No.F-51, Sector 56, Noida-201301.Applicant

(Applicant in person)

Versus

1. Union of India,
Through Secretary,
Ministry of Urban Development,
Nirman Bhavan,
New Delhi-110 001.
2. Director General,
Central Public Work Department,
Nirman Bhavan,
New Delhi-110011.
3. Chief Engineer, NDZ-VI,
Central Public Work Department,
Second Floor, Vidyut Bhawan,
Shankar Market, Connaught Place,
New Delhi-110001.Respondents

ORDER (ORAL)

Applicant appeared in person and averred that he superannuated from the post of Executive Engineer (Civil) in the Central Public Works Department (CPWD) on 30.11.2014, but the final payment of his GPF balances were not made to him at the time of his retirement. Due to this, the applicant gave a reminder to the Chief Engineer on 01.12.2014 for immediately paying the final GPF amount with interest up to the date of his payment. On 16.01.2015, the office of the PAO sanctioned and

authorised the payment of the GPF and he received the same through bank transfer in his account on 30.01.2015.

2. The applicant contends that he is entitled to interest from the date immediately after his retirement, i.e. 30.11.2014. He further informs that there was a residual payment of Rs.74,850/- and on this amount also, he is entitled to the interest beyond the date of retirement. The applicant was asked to show and authenticate the date on which he filed his application for GPF prior to his retirement. He is unable to show a copy of the application made by him for grant of GPF. He is only able to show that on 01.12.2014, i.e., after his retirement, he gave a reminder for paying the final amount of GPF. Hence, he has been unable to make out any case of delay in payment of GPF. His first reminder, according to his own averment, is after his retirement on 30.11.2014 is on 01.12.2014, i.e. first day after his retirement and the same has been sanctioned vide order No.Fund/FP/RN/2014-15/1019 dated 16.01.2015 and as per his own admission, the sanction has been made within a period of 45 days of his reminder. This cannot, by any means, be referred to as delayed payment and accordingly, no case is made out for giving any interest on account of delay in payment of GPF.

3. However, as regards residual amount of Rs.74,850/-, there is delay in payment of same as the same was paid only on 10.11.2016, whereas the same should have been paid in November, 2014 or at least along with his first/final payment of 16.01.2015. Accordingly, he is entitled to payment of interest on the said amount from 16.01.2015 at the rate of

6% per annum. The same should be paid to the applicant within a period of 2 months from the date of receipt of a certified copy of this order.

4. The OA is hereby partly allowed at the admission stage itself. No costs.

(NITA CHOWDHURY)
MEMBER (A)

Rakesh